## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.94/(MAH)/2014 CA Nos. 122/2016 & 123/2016

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CORAM:

A.C.

Present: SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2017

NAME OF THE PARTIES: Mr. Purshotam V. Raheja V/s. M/s. Ottokar Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. DESIGNATION SIGNATURE NAME 1. Sharan Togtianis alw Adilize Pinple & Aduscates S. Deshpande i/s Desai & Diwanji for Respondents 2. Vishal Kanade alw Megha Shovma Advocates (M ilb Ranit and G

ORDER

IA No.04/17 & CA Nos.114/16 & 115/16 in CP No.88/397-398/CLB/MB/MAH/2014 CA Nos.116/16 & 117/16 in CP No.91/397-398/CLB/MB/MAH/2014 CA Nos.118/16 & 119/16 in CP No.92/397-398/CLB/MB/MAH/2014 CA Nos.120/16 & 121/16 in CP No.93/397-398/CLB/MB/MAH/2014 CA Nos.122/16 & 123/16 in CP No.94/397-398/CLB/MB/MAH/2014 CA Nos.124/16 & 125/16 in CP No.95/397-398/CLB/MB/MAH/2014 CA Nos.126/16 & 127/16 in CP No.96/397-398/CLB/MB/MAH/2014 CA Nos.128/16 & 129/16 in CP No.97/397-398/CLB/MB/MAH/2014 CA Nos.130/16 & 131/16 in CP No.98/397-398/CLB/MB/MAH/2014

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- **1.** The Learned Representatives of both the sides are present.
- 2. Application No. IA 04/2017 in C.P. No. 88/2014 heard.
- All the other applications CA-114/16 to 131/16 are fixed for hearing on
  **30**<sup>th</sup> March, 2017. Dates are duly communicated to both the sides.

Sd/-

20<sup>th</sup> February, 2017.

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## M.K. SHRAWAT. MEMBER (JUDICIAL)